

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 67/241-242/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.05.2017**

Name of the Company: Arjundas B Khatri & Ors
V/s.
Pure Pharma Ltd. & Ors.

Section of the Companies Act: Section 241-242 r/w 130 of the Companies Act,
2013

| S.NO. | NAME (CAPITAL LETTERS) | DESIGNATION | REPRESENTATION | SIGNATURE |
|-------|------------------------|-------------|----------------|-----------|
| 1. | REEMA JAIN | PCS | PETITIONERS | Reema |
| 2. | ANKIT PREMCHANDANI | Adv. | Resp. 1-3 | |

ORDER

Learned PCS Ms. Reema Jain present for Petitioner. Learned Advocate Mr. Ankit Premchandani present for Respondents no. 1 to 3. None present for other Respondents.

Learned Advocate Mr. Ankit Premchandani filed Vakalatnama for Respondents no. 1 to 3.

Objections of the Respondents no. 1 to 3 on the maintainability of the petition filed.

Perused the petition and the objection. *petition is admitted.*

Heard both sides.

Learned Counsel for petitioner submitted that Respondents already gave publication to sell the properties of the Company.

Respondent Counsel submitted that he is not in a position to contact his client and make any statement regarding the proposed alienation of properties of the Company.

In ^{the} ~~this~~ circumstances in order to safeguard the properties of the company it is just and equitable to direct the respondents not to alienate the assets of the company till the next hearing date.

Petitioner is directed to serve a legible copy of the petition within one week to Respondents. Respondents shall file reply within two weeks thereafter serving a copy on the petitioner.

Petitioner shall file rejoinder within one week thereafter serving a copy to the Respondents.

Petitioner shall serve a copy of this order on all Respondents and shall file proof of service within one week before the Registry of this Tribunal failing which the Interim order stands vacated.

List the matter on 03.07.2017 for final hearing including the maintainability of the petition.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 26th day of May, 2017.